

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00030/2021**

**Dated Monday the 18<sup>th</sup> day of January Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)  
HON'BLE SHRI. T. JACOB, Member (A)**

**(Through Video Conferencing)**

P.Selvakumar, S/o. Pachaiyappan @ Subramani,  
Fireman, Yanam Fire Station,  
Yanam 533464. ....Applicant

By Advocate M/s. T. V. J. Associates

Vs

1.The Government of Puducherry,  
by its Chief Secretary,  
Chief Secretariat, Puducherry 605001.

2.The Government of Puducherry,  
By its Secretary to Government,  
Fire Service Department,  
Chief Secretariat, Puducherry 605001.

3.The Govt. of Puducherry,  
By its Under Secretary to Govt. (Home),  
Cum – Head of Office (Fire Service),  
Chief Secretariat , Puducherry 605001. ....Respondents

By Advocate Mr. R. Syed Mustafa

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"A. To Direct the respondents to grant the 1<sup>st</sup> and 2<sup>nd</sup> MACP to the applicant, which he became entitled to on 04.03.2009 and 04.03.2019 respectively,

B. To pass such other order as this Hon'ble Tribunal may deem fit in the circumstances of the case including costs and thus render justice."

2. Heard Mr. J. Srinivasa Mohan, counsel for the applicant & Mr. R. Syed Mustafa appearing for the respondents on advance notice.

3. At the time of hearing, counsel for the applicant submits that the applicant may be permitted to file a fresh comprehensive representation and the same could be directed to be disposed of by the respondents in a time bound manner.

4. Accordingly, without going into the merits of the case, this OA is disposed of with liberty to the applicant to file a fresh comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider the same and pass a reasoned and speaking order as per law within a period of two months thereafter.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)**  
**Member(A)**

**(S.N.Terdal)**  
**Member(J)**

**18.01.2021**

SKSI